

**Central Electricity Regulatory Commission
New Delhi**

Petition No. 50/TT/2013

Coram:

Shri V.S. Verma, Member

Shri M. Deena Dayalan, Member

Date of Hearing: 23.07.2013

Date of Order: 16.01.2014

In the matter of

Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms & Conditions of tariff) Regulations, 2009 for determination of transmission tariff for (i) 315 MVA 400/220/33 kV 3-Phase Spare Transformer at Dehgam S/S, (ii) 315 MVA 400/220/33 kV 3-Phase Spare Transformer at Jabalpur S/S and (iii) 400,125 MVAR 3-Phase Spare Reactor at Itarsi S/S under provision of Spare ICTs and Reactors for Western Region from date of commercial operation to 31.3.2014.

And In the matter of

Power Grid Corporation of India Limited
"Saudamani", Plot No.2,
Sector-29, Gurgaon -122 001.

...Petitioner

Vs

1. Madhya Pradesh Power Management Company Ltd.,
Shakti Bhawan, Rampur
Jabalpur-482 008.
2. Maharashtra State Electricity Distribution Company Limited,
Prakashgad, 4th floor
Andehri (East), Mumbai-400 052.
3. Gujarat Urja Vikas Nigam Ltd.,
Sardar Patel Vidyut Bhawan,
Race Course Road, Vadodara-390 007.
4. Electricity Department, Government of Goa,
Vidyut Bhawan, Panaji,
Near Mandvi Hotel, Goa-403 001.



5. Electricity Department,
Administration of Daman and Diu,
Daman-396 210.
6. Electricity Department,
Administration of Dadra Nagar Haveli,
U.T. Silvassa-396 230.
7. Chhattisgarh State Electricity Board,
P.O. Sunder Nagar, Dangania, Raipur
Chhattisgarh-492 013.
8. Madhya Pradesh Audyogik Kendra Vikas Nigam (Indore) Ltd.,
3/54, Press Complex, Agra-Bombay Road
Indore -452 008.

For petitioner : Shri S.S. Raju, PGCIL
Shri M. M. Mondal, PGCIL

For Respondent(s): None

ORDER

This petition has been filed by Power Grid Corporation of India Limited for determination of transmission tariff in respect of (i) 315 MVA 400/220/33 kV 3-Phase Spare Transformer at Dehgam Sub-station (hereinafter referred to as "Asset-1"), (ii) 315 MVA 400/220/33 kV 3-Phase Spare Transformer at Jabalpur Sub-station (hereinafter referred to as "Asset-2") and (iii) 400,125 MVAR 3-Phase Spare Reactor at Itarsi Sub-station (hereinafter referred to as "Asset-3") under provision of Spare ICTs and Reactors for Western Region, (all the three assets collectively referred to hereinafter as "the transmission assets") from the respective dates of commercial operation to 31.3.2014



based on the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009, (hereinafter referred to as “the 2009 Tariff Regulations”).

2. The investment approval for “Provision of spare ICTs and Reactors for Eastern, Northern, Southern and Western Region” was accorded by the petitioner's Board vide letter No. C/CP/spare ICTs & Reactors dated 4.8.2011 at an estimated cost of ₹6409 lakh including IDC of ₹173 lakh (based on 1st Quarter’2011 price level) in respect of Western Region.

3. Details of the broad scope of work under Western Region are as follows:-

Number of Spare Transformers/Reactors	Proposed Locations
4 Nos 315 MVA, 400/220/33 KV ICTs	Dehgam (Gujarat) Jabalpur (MP) Pune(Maharashtra) Raipur (Chattisgarh)
1 No 80 MVAR Shunt Reactor	Wardha (Maharashtra)
1 No 125 MVAR Shunt Reactor	Itarsi (MP)

4. Of the above, transmission tariff for the 400/200 kV ICT at Pune, Raipur and Wardha has been approved vide order dated 9.5.2013 in Petition No. 204/TT/2012. Instant petition covers 400/200 kV ICTs at Dehgam, Jabalpur and shunt reactor at Itarsi.

5. Initially the petitioner had claimed transmission tariff from the actual date of commercial operation i.e. 1.9.2012 to 31.3.2014 for Asset-1 and Asset-2 and from anticipated date of commercial operation i.e. 1.1.2013 to



31.3.2014 for Asset-3. Subsequently, petitioner, vide affidavit dated 19.3.2013 has confirmed that Asset-3 has been put under commercial operation on 1.1.2013. Details of the scheduled and actual dates of commercial operation of the assets covered in the instant petition are as given hereunder:-

Asset	Scheduled completion as per investment approval	Actual date of commercial operation
Asset-1	16 months from the date of investment approval dated 4.8.2011 works out to 3.12.2012 say 1.1.2013	1.9.2012
Asset-2		1.9.2012
Asset-3		1.1.2013

6. The petitioner has commissioned the assets within the timeline specified in investment approval. Petitioner has claimed Additional RoE of 0.5% in accordance with proviso of clause (2) of Regulation 15 of the 2009 Tariff Regulations 2009 which has been dealt with under the head of "Return on Equity".

7. The details of original apportioned approved cost, capital cost as on date of commercial operation and estimated additional capital expenditure projected to be incurred for the assets covered in this petition are summarized below:-

(₹ in lakh)

Particular	Apportioned Approved Cost	Actual cost incurred as on date of commercial operation*	Projected Additional Capital Expenditure		Total Estimated Completion cost
			Commissioning to 31.3.13	2013-14	
Asset-1	1263.97	613.49	328.72	127.32	1069.53
Asset-2	1263.97	815.99	163.69	105.81	1085.49
Asset-3	703.89	382.21	45.83	153.82	581.86

* Inclusive of initial spares, pertaining to Sub-Station, amounting to ₹ 17.56 lakh each for Asset-1 and Asset-2 which falls within the ceiling limit specified under Regulation 8 of the 2009 Tariff Regulations.



8. Details of the transmission charges claimed by the petitioner are as under:-

(₹ in lakh)

	Asset 1		Asset 2		Asset 3	
	2012-13	2013-14	2012-13	2013-14	2012-13	2013-14
Depreciation	23.94	53.03	27.62	54.39	5.34	26.59
Interest on Loan	28.89	60.79	33.35	62.12	6.53	31.14
Return on equity	24.56	54.45	28.35	55.90	5.48	27.33
Interest on Working Capital	1.78	3.87	2.06	3.97	0.40	1.96
O & M Expenses	0.00	0.00	0.00	0.00	0.00	0.00
Total	79.17	172.14	91.38	176.38	17.75	87.02

9. The details submitted by the petitioner in support of its claim in respect of interest on working capital are given hereunder:-

(₹ in lakh)

	Asset 1		Asset 2		Asset 3	
	2012-13	2013-14	2012-13	2013-14	2012-13	2013-14
Maintenance Spares	0.00	0.00	0.00	0.00	0.00	0.00
O & M expenses	0.00	0.00	0.00	0.00	0.00	0.00
Receivables	22.62	28.69	26.11	29.40	11.83	14.50
Total	22.62	28.69	26.11	29.40	11.83	14.50
Interest	1.78	3.87	2.06	3.97	0.40	1.96
Rate of Interest	13.50%	13.50%	13.50%	13.50%	13.50%	13.50%

10. No comments or suggestions have been received from the general public in response to the notices published by the petitioner under Section 64 of the Electricity Act. Maharashtra State Electricity Distribution Company Limited (MSEDCL), Respondent No.2, has filed its reply vide affidavit dated 5.2.2013 and the petitioner has filed its rejoinder, vide affidavit dated 15.5.2013. The issues raised by MSEDCL and the clarifications given by the petitioner are dealt in relevant paragraphs of this order.



11. Having heard the representatives of the parties and perused the material on records, we proceed to dispose of the petition.

Capital cost

12. As regards the capital cost, Regulation 7 (1) of the 2009 regulations provides as under:-

“The expenditure incurred or projected to be incurred, including interest during construction and financing charges, any gain or loss on account of foreign exchange risk variation during construction on the loan – (i) being equal to 70% of the funds deployed, in the event of the actual equity in excess of 30% of the funds deployed, by treating the excess equity as normative loan, or (ii) being equal to the actual amount of loan in the event of the actual equity less than 30% of the fund deployed, - up to the date of commercial operation of the project, as admitted by the Commission, after prudence check.”

13. The petitioner has claimed capital cost, incurred or to be incurred, of ₹613.49 lakh, ₹815.99 lakh and ₹382.21 lakh as on date of commercial operation of the Asset-1, Asset-2 and Asset-3 respectively vide auditor's certificate dated 25.9.2012 for Asset-1 and Asset-2 and vide auditor's certificate dated 11.12.2012 for Asset-3. The same have been considered as on the respective dates of commercial operation for the purpose of tariff determination.

Projected additional capital expenditure

14. With regard to additional capital expenditure, Regulation 9(1) of the 2009 Tariff Regulations provides as under:-

“Additional Capitalisation: (1) The capital expenditure incurred or projected to be incurred, on the following counts within the original scope of work, after the date of commercial operation and up to the cut-off date may be admitted by the Commission, subject to prudence check:



- (i) Undischarged liabilities;
- (ii) Works deferred for execution;
- (iii) Procurement of initial capital Spares within the original scope of work, subject to the provisions of Regulation 8;
- (iv) Liabilities to meet award of arbitration or for compliance of the order or decree of a court; and
- (v) Change in Law.”

15. The 2009 Tariff Regulations further define cut-off date as follows:-

“cut-off date means 31st March of the year closing after 2 years of the year of commercial operation of the project, and in case the project is declared under commercial operation in the last quarter of the year, the cut-off date shall be 31st March of the year closing after 3 years of the year of commercial operation”.

16. The petitioner has claimed additional capital expenditure as per the following details: -

Particulars	(₹ in lakh)		
	2012-13		
	Asset-1	Asset-2	Asset-3
	2012-13		
Building and other civil works	2.85	6.00	1.00
Substation	325.87	157.69	44.83
Total	328.72	163.69	45.83

2013-14			
Building and other civil works	2.85	1.34	4.01
Substation	124.47	104.47	149.81
Total	127.32	105.81	153.82

17. The above stated incurred/projected additional capital expenditure is allowed as the same is within the cut-off date and is mainly on account of balance and retention payments. Needless to add that the same is open to review at the time of truing up.

Debt- equity ratio

18. Regulation 12 of the 2009 regulations provides that,-



“12. Debt-Equity Ratio. (1) For a project declared under commercial operation on or after 1.4.2009, if the equity actually deployed is more than 30% of the capital cost, equity in excess of 30% shall be treated as normative loan:

Provided that where equity actually deployed is less than 30% of the capital cost, the actual equity shall be considered for determination of tariff:

Provided further that the equity invested in foreign currency shall be designated in Indian rupees on the date of each investment.

Explanation.- The premium, if any, raised by the generating company or the transmission licensee, as the case may be, while issuing share capital and investment of internal resources created out of its free reserve, for the funding of the project, shall be reckoned as paid up capital for the purpose of computing return on equity, provided such premium amount and internal resources are actually utilised for meeting the capital expenditure of the generating station or the transmission system.

(2) In case of the generating station and the transmission system declared under commercial operation prior to 1.4.2009, debt-equity ratio allowed by the Commission for determination of tariff for the period ending 31.3.2009 shall be considered.

(3) Any expenditure incurred or projected to be incurred on or after 1.4.2009 as may be admitted by the Commission as additional capital expenditure for determination of tariff, and renovation and modernisation expenditure for life extension shall be serviced in the manner specified in clause (1) of this regulation.”

19. The detail of debt-equity as on dates of commercial operation/Notional dates of commercial operation of assets are as follows:

Capital Cost as on date of commercial operation		
Particulars	Amount (₹ in lakh)	%
Asset-1		
Debt	429.44	70.00
Equity	184.05	30.00
Total	613.49	100.00
Asset-2		
Debt	571.19	70.00
Equity	244.80	30.00
Total	815.99	100.00
Asset – 3		
Debt	267.55	70.00
Equity	114.66	30.00
Total	382.21	100.00

20. Details of Debt – Equity as on 31.3.2014 are given hereunder:-

Capital Cost as on 31.03.2014		
Particulars	Amount (₹ in lakh)	%
Asset-1		
Debt	748.67	70.00
Equity	320.86	30.00
Total	1069.53	100.00
Asset-2		
Debt	759.84	70.00
Equity	325.65	30.00
Total	1085.49	100.00
Asset – 3		
Debt	407.30	70.00
Equity	174.56	30.00
Total	581.86	100.00

Return on Equity

21. Regulation 15 of the 2009 regulations as amended vide provides that,-

“15. (1) Return on equity shall be computed in rupee terms, on the equity base determined in accordance with regulation 12.

(2) Return on equity shall be computed on pre-tax basis at the base rate of 15.5% to be grossed up as per clause (3) of this regulation:

Provided that in case of projects commissioned on or after 1st April, 2009, an additional return of 0.5% shall be allowed if such projects are completed within the timeline specified in **Appendix-II**:

Provided further that the additional return of 0.5% shall not be admissible if the project is not completed within the timeline specified above for reasons whatsoever.

(3) The rate of return on equity shall be computed by grossing up the base rate with the Minimum Alternate/Corporate Income Tax Rate for the year 2008-09, as per the Income Tax Act, 1961, as applicable to the concerned generating company or the transmission licensee, as the case may be.

(4) Rate of return on equity shall be rounded off to three decimal points and be computed as per the formula given below:

Rate of pre-tax return on equity = Base rate / (1-t)

Where “t” is the applicable tax rate in accordance with clause (3) of this regulation.



(5) The generating company or the transmission licensee, as the case may be, shall recover the shortfall or refund the excess Annual Fixed Charge on account of Return on Equity due to change in applicable Minimum Alternate/Corporate Income Tax Rate as per the Income Tax Act, 1961 (as amended from time to time) of the respective financial year directly without making any application before the Commission:

Provided further that Annual Fixed Charge with respect to the tax rate applicable to the generating company or the transmission licensee, as the case may be, in line with the provisions of the relevant Finance Acts of the respective year during the tariff period shall be trued up in accordance with Regulation 6 of these regulations.”

22. As stated hereinabove, the petitioner has claimed additional return on equity of 0.5% on the basis of commissioning of the assets within the schedule. However, it is observed that the Assets covered in this petition are spares and therefore do not qualify for the additional return on equity of 0.5%.

23. Based on the above, the following return on equity has been allowed:-

(₹ in lakh)

	Asset 1		Asset 2		Asset 3	
	2012-13	2013-14	2012-13	2013-14	2012-13	2013-14
Opening Equity	184.05	282.66	244.80	293.90	114.66	128.41
Addition due to Additional Capitalisation	98.62	38.20	49.11	31.74	13.75	46.15
Closing Equity	282.66	320.86	293.90	325.65	128.41	174.56
Average Equity	233.36	301.76	269.35	309.78	121.54	151.48
Return on Equity (Base Rate)	15.50%	15.50%	15.50%	15.50%	15.50%	15.50%
Tax rate for the year 2008-09	11.330%	11.330%	11.330%	11.330%	11.330%	11.330%
Rate of Return on Equity (Pre Tax)	17.481%	17.481%	17.481%	17.481%	17.481%	17.481%
Return on Equity (Pre Tax)	23.80	52.75	27.47	54.15	5.31	26.48

Interest on loan

24. Regulation 16 of the 2009 Tariff Regulations provides that:-



“16. (1) The loans arrived at in the manner indicated in regulation 12 shall be considered as gross normative loan for calculation of interest on loan.

(2) The normative loan outstanding as on 1.4.2009 shall be worked out by deducting the cumulative repayment as admitted by the Commission up to 31.3.2009 from the gross normative loan.

(3) The repayment for the year of the tariff period 2009-14 shall be deemed to be equal to the depreciation allowed for that year:

(4) Notwithstanding any moratorium period availed by the generating company or the transmission licensee, as the case may be the repayment of loan shall be considered from the first year of commercial operation of the project and shall be equal to the annual depreciation allowed,.

(5) The rate of interest shall be the weighted average rate of interest calculated on the basis of the actual loan portfolio at the beginning of each year applicable to the project:

Provided that if there is no actual loan for a particular year but normative loan is still outstanding, the last available weighted average rate of interest shall be considered:

Provided further that if the generating station or the transmission system, as the case may be, does not have actual loan, then the weighted average rate of interest of the generating company or the transmission licensee as a whole shall be considered.

(6) The interest on loan shall be calculated on the normative average loan of the year by applying the weighted average rate of interest.

(7) The generating company or the transmission licensee, as the case may be, shall make every effort to re-finance the loan as long as it results in net savings on interest and in that event the costs associated with such re-financing shall be borne by the beneficiaries and the net savings shall be shared between the beneficiaries and the generating company or the transmission licensee, as the case may be, in the ratio of 2:1.

(8) The changes to the terms and conditions of the loans shall be reflected from the date of such re-financing.

(9) In case of dispute, any of the parties may make an application in accordance with the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, as amended from time to time, including statutory re-enactment thereof for settlement of the dispute:

Provided that the beneficiary or the transmission customers shall not withhold any payment on account of the interest claimed by the generating company or the transmission licensee during the pendency of any dispute arising out of re-financing of loan.”



25. In these calculations, interest on loan has been computed on the following basis:-

(a) Gross amount of loan, repayment of instalments & rate of interest and weighted average rate of interest on actual average loan have been considered as per the petition.

(b) The repayment for the tariff period 2009-14 shall be deemed to be equal to the depreciation allowed for that period.

(c) Notwithstanding moratorium period availed by the transmission licensee, the repayment of the loan shall be considered from the first year of commercial operation of the project and shall be equal to the annual depreciation allowed.

(d) Weighted average rate of interest on actual average loan worked out as per (a) above is applied on the notional average loan during the year to arrive at the interest on loan.

26. Detailed calculations in support of the weighted average rate of interest of Assets 1, 2 and 3 are given in Annexure 1, 2, and 3 respectively.

27. Based on the above, interests on loan has been calculated as given overleaf:-



(₹ in lakh)

Particulars	Asset 1		Asset 2		Asset 3	
	2012-13	2013-14	2012-13	2013-14	2012-13	2013-14
Gross Normative Loan	429.44	659.55	571.19	685.78	267.55	299.63
Cumulative Repayment upto Previous Year	0.00	23.94	0.00	27.62	0.00	5.34
Net Loan-Opening	429.44	635.61	571.19	658.16	267.55	294.29
Addition due to Additional Capitalisation	230.10	89.12	114.58	74.07	32.08	107.67
Repayment during the year	23.94	53.03	27.62	54.39	5.34	26.59
Net Loan-Closing	635.61	671.70	658.16	677.83	294.29	375.37
Average Loan	532.52	653.65	614.67	667.99	280.92	334.83
Weighted Average Rate of Interest on Loan	9.3000%	9.3000%	9.3000%	9.3000%	9.3000%	9.3000%
Interest	28.89	60.79	33.35	62.12	6.53	31.14

Depreciation

28. Regulation 17 of the 2009 regulations provides for computation of depreciation in the following manner, namely:-

“17. (1) The value base for the purpose of depreciation shall be the capital cost of the asset admitted by the Commission.

(2) The salvage value of the asset shall be considered as 10% and depreciation shall be allowed up to maximum of 90% of the capital cost of the asset.

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xxxx

(3) Land other than the land held under lease and the land for reservoir in case of hydro generating station shall not be a depreciable asset and its cost shall be excluded from the capital cost while computing depreciable value of the asset.

(4) Depreciation shall be calculated annually based on Straight Line Method and at rates specified in Appendix-III to these regulations for the assets of the generating station and transmission system:

Provided that, the remaining depreciable value as on 31st March of the year closing after a period of 12 years from date of commercial operation shall be spread over the balance useful life of the assets.

(5) In case of the existing projects, the balance depreciable value as on 1.4.2009 shall be worked out by deducting the cumulative depreciation as admitted by the Commission up to 31.3.2009 from the gross depreciable value of the assets.



(6) Depreciation shall be chargeable from the first year of commercial operation. In case of commercial operation of the asset for part of the year, depreciation shall be charged on pro rata basis.”

29. Asset-1 and Asset-2 were put under commercial operation as on 1.9.2012 and Asset-3 was put under commercial operation as on 1.1.2013. Accordingly, the transmission assets will complete 12 years beyond 2013-14. Therefore depreciation has been calculated annually based on Straight Line Method and at rates specified in Appendix-III of the 2009 Tariff Regulations.

30. Details of the depreciation worked out are as under:-

Particulars	(₹ in lakh)					
	Asset 1		Asset 2		Asset 3	
	2012-13	2013-14	2012-13	2013-14	2012-13	2013-14
Opening Gross Block	613.49	942.21	815.99	979.68	382.21	428.04
Addition during 2009-14 due to Projected Additional Capitalisation	328.72	127.32	163.69	105.81	45.83	153.82
Gross Block	942.21	1069.53	979.68	1085.49	428.04	581.86
Average Gross Block	777.85	1005.87	897.84	1032.59	405.13	504.95
Rate of Depreciation	5.2764%	5.2718%	5.2735%	5.2675%	5.2749%	5.2663%
Depreciable Value	700.07	905.28	808.05	929.33	364.61	454.46
Remaining Depreciable Value	700.07	881.34	808.05	901.71	364.61	449.11
Depreciation	23.94	53.03	27.62	54.39	5.34	26.59

Operation & maintenance expenses

31. The petitioner has not claimed O&M expenses for the assets covered in the instant petition. The asset is a spare and O&M charges are not applicable. Accordingly, no O&M expenses are allowed.

Interest on working capital

32. As per the 2009 regulations the components of the working capital and the interest thereon are discussed hereunder:-

(i) Receivables

As per Regulation 18(1) (c) (i) of the 2009 regulations, receivables will be equivalent to two months' of fixed cost. The petitioner has claimed the receivables on the basis of 2 months' of annual transmission charges claimed in the petition. In the tariff being allowed, receivables have been worked out on the basis of 2 months' transmission charges.

(ii) O&M Charges and Maintenance spares

The assets under consideration are spares and O&M charges are not applicable. Similarly, maintenance spares are also not applicable.

(iii) Rate of interest on working capital

Interest on working capital has been worked out considering interest rate @ 13.50% (Base rate as on 1.4.2012 i.e. 10% and 350 basis points) for the transmission assets.

33. Necessary computations in support of interest on working capital are appended overleaf:-



(₹ in lakh)

Particulars	Asset 1		Asset 2		Asset 3	
	2012-13	2013-14	2012-13	2013-14	2012-13	2013-14
Maintenance Spares	0.00	0.00	0.00	0.00	0.00	0.00
O & M expenses	0.00	0.00	0.00	0.00	0.00	0.00
Receivables	22.40	28.40	25.85	29.10	11.72	14.36
Total	22.40	28.40	25.85	29.10	11.72	14.36
Rate of Interest	13.50%	13.50%	13.50%	13.50%	13.50%	13.50%
Interest	1.76	3.83	2.04	3.93	0.40	1.94

Transmission charges

33. The transmission charges being allowed for the transmission assets are given hereunder:-

(₹ in lakh)

Particulars	Asset 1		Asset 2		Asset 3	
	2012-13	2013-14	2012-13	2013-14	2012-13	2013-14
Depreciation	23.94	53.03	27.62	54.39	5.34	26.59
Interest on Loan	28.89	60.79	33.35	62.12	6.53	31.14
Return on equity	23.80	52.75	27.47	54.15	5.31	26.48
Interest on Working Capital	1.76	3.83	2.04	3.93	0.40	1.94
O & M Expenses	0.00	0.00	0.00	0.00	0.00	0.00
Total	78.39	170.40	90.47	174.59	17.58	86.15

Filing fee and the publication expenses

34. The petitioner has sought reimbursement of fee paid by it for filing the petition and publication expenses. In accordance with the Commission's order dated 11.1.2010 in Petition No. 109/2009, the petitioner shall be entitled to recover the filing fee directly from the beneficiaries on *pro-rata* basis. The petitioner shall also be entitled for reimbursement of the publication expenses in connection with the present petition, directly from the beneficiaries on *pro-rata* basis.



Licence fee

35. The petitioner has submitted that in O&M norms for tariff block 2009-14 the cost associated with license fees had not been captured and the license fee may be allowed to be recovered separately from the respondents. MSEDCL has submitted that the licence fee should not be allowed till suitable amendments are made to the 2009 Tariff Regulations.

36. The petitioner shall be entitled for reimbursement of licence fee in accordance with Regulation 42 A (1) (b) of the 2009 Tariff Regulations

Service tax

37. The petitioner has made a prayer to be allowed to bill and recover the service tax on transmission charges separately from the respondents, if it is subjected to such service tax in future. MSEDCL has submitted that the petitioner's prayer is premature. We also consider that the petitioner's prayer is pre-mature and accordingly this prayer is rejected.

Sharing of Transmission Charges

38. The billing, collection and disbursement of the transmission charges approved shall be governed by the provisions of Central Electricity Regulatory Commission (Sharing of inter-state transmission charges and losses) Regulations, 2010, as amended from time to time.



39. This order disposes of Petition No. 50/TT/2013.

sd/-

(M. Deena Dayalan)
Member

sd/-

(V. S. Verma)
Member



Annexure 1

CALCULATION OF WEIGHTED AVERAGE RATE OF INTEREST ON LOAN			
(₹ in lakh)			
	Details of Loan	2012-13	2013-14
1	Bond XL		
	Gross loan opening	429.44	429.44
	Cumulative Repayment upto commissioning /previous year	0.00	0.00
	Net Loan-Opening	429.44	429.44
	Additions during the year	0.00	0.00
	Repayment during the year	0.00	0.00
	Net Loan-Closing	429.44	429.44
	Average Loan	429.44	429.44
	Rate of Interest	9.30%	9.30%
	Interest	39.94	39.94
	Rep Schedule	12 annual installments from 28.6.2016	
	Total Loan		
	Gross loan opening	429.44	429.44
	Cumulative Repayment upto DOCO/previous year	0.00	0.00
	Net Loan-Opening	429.44	429.44
	Additions during the year	0.00	0.00
	Repayment during the year	0.00	0.00
	Net Loan-Closing	429.44	429.44
	Average Loan	429.44	429.44
	Rate of Interest	9.30%	9.30%
	Interest	39.94	39.94



Annexure 2

CALCULATION OF WEIGHTED AVERAGE RATE OF INTEREST ON LOAN			
(₹ in lakh)			
	Details of Loan	2012-13	2013-14
1	Bond XL		
	Gross loan opening	571.19	571.19
	Cumulative Repayment upto commissioning/previous year	0.00	0.00
	Net Loan-Opening	571.19	571.19
	Additions during the year	0.00	0.00
	Repayment during the year	0.00	0.00
	Net Loan-Closing	571.19	571.19
	Average Loan	571.19	571.19
	Rate of Interest	9.30%	9.30%
	Interest	53.12	53.12
	Rep Schedule	12 annual installments from 28.6.2016	
	Total Loan		
	Gross loan opening	571.19	571.19
	Cumulative Repayment upto DOCO/previous year	0.00	0.00
	Net Loan-Opening	571.19	571.19
	Additions during the year	0.00	0.00
	Repayment during the year	0.00	0.00
	Net Loan-Closing	571.19	571.19
	Average Loan	571.19	571.19
	Rate of Interest	9.30%	9.30%
	Interest	53.12	53.12



Annexure 3

CALCULATION OF WEIGHTED AVERAGE RATE OF INTEREST ON LOAN			
(₹ in lakh)			
	Details of Loan	2012-13	2013-14
1	Bond XL		
	Gross loan opening	267.55	267.55
	Cumulative Repayment upto commissioning /previous year	0.00	0.00
	Net Loan-Opening	267.55	267.55
	Additions during the year	0.00	0.00
	Repayment during the year	0.00	0.00
	Net Loan-Closing	267.55	267.55
	Average Loan	267.55	267.55
	Rate of Interest	9.30%	9.30%
	Interest	24.88	24.88
	Rep Schedule	12 annual installments from 28.6.2016	
	Total Loan		
	Gross loan opening	267.55	267.55
	Cumulative Repayment upto DOCO/previous year	0.00	0.00
	Net Loan-Opening	267.55	267.55
	Additions during the year	0.00	0.00
	Repayment during the year	0.00	0.00
	Net Loan-Closing	267.55	267.55
	Average Loan	267.55	267.55
	Rate of Interest	9.30%	9.30%
	Interest	24.88	24.88

